

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.264/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.08.2017

NAME OF THE PARTIES: Rakesh Malhotra & Ors.

V/s.

Supermax Personal Care Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Mr. Rami Kadam Sr. Counsel and Mr. Ashish Kamat a/w Aniketh Nair i/b Mustafa Motiwala	Advocate for Respondent No. 5	
2.	Mr. Rami Kadam a/w Aniketh Nair i/b Mustafa Motiwala	Advocate for Respondent No 1	
3.	Mr. Aditya Thakkar a/w Aniketh Nair i/b Mustafa Motiwala	Advocate for Respondent Nos. 6 & 7	
4.	Mr. Jishnu Saha Sr. Counsel, a/w Mr. Achintya Gupta, a/w Mr. Ishan Saha, i/b Vinayak Kapoor & Mihir Joshi	Advocate for the Petitioners.	
5.	Senior Counsel Mr. Janak Dwarkadas (Rep No. 3) Counsel Mr. Zal Andhyarujina (Rep No. 4) along with Mr. S.V. Doijode, Ms. Rashne Mulkeruze & Ms. Prakriti Joshi // Doijode Associate for Rep 3 & 4	cont on Page 2	

ORDER

C.P. No. 264/111-A/CLB/MB/MAH/2011

1. The Learned Senior Counsel of both the sides are present.
2. Before the Petition can be Admitted, Preliminary Objection has been raised by filing Affidavit in Reply, copy is circulated in the recent past raising legal question of maintainability.
3. Since the Affidavit in Reply has been served ~~to~~ ^{upon} the Petitioner, in the recent past, therefore, for Counter Reply dated is granted. To be filed on or before 28.08.2017. Thereafter Rejoinder, if any to be filed and circulated on or before 07.09.2017 and the matter is now listed for hearing on **13.09.2017**. Date is duly communicated to both the sides.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
09.08.2017.

Sd/-

M.K. Shravat
Member (Judicial)